

(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 117 (RE – 2010)/2009-2014

New Delhi, Dated : 14 May, 2012

Subject: Export Policy of Sugar.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government, with immediate effect, hereby makes the following amendments in respect of Sl. No. 93 in Chapter 17 of Schedule 2 of ITC(HS) Classification of Export and Import Items.

2. The existing entries against Sl. No. 93 in Chapter 17 of Schedule 2 of ITC(HS) Classification of Export and Import Items are substituted as follows:

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
93	1701 00 00	Kg	(a) Sugar	Free	Prior registration of quantity with DGFT.
		Kg	(b) Preferential Quota Sugar to EU and USA	STE	Export permitted through M/s.Indian Sugar Exim Corporation Limited subject to quantitative ceiling notified by DGFT from time to time.

2. Conditions for obtaining Registration Certificates (RCs) for export will be specified in policy circular being issued subsequently.

3. Effect of this notification:

- (i) With the issue of this notification, Export Licensing Note 1 of Chapter 17 would cease to be applicable for export of sugar which is not against Advance Authorisation. For such exports registration of quantity with DGFT would be mandatory. For export against Advance Authorisation Scheme there would be no change.
- (ii) There is no change in Export Licensing Note 2 of Chapter 17 (relating to export of organic sugar).

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(Issued from F.No.01/91/180/879/AM08/Export Cell)(Part)